

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3469 of 2021

Arjun Dhanwar @ Ajay Dhanwar @ Ramesh Tirkey @ Ajay
... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through Video Conferencing

For the Petitioner : Mr. Pravin Kumar, Advocate
For the State : Mrs. Vandana Bharti, A.P.P.

Order No. 02

Dated 5th April, 2021

Heard the learned counsel appearing for the respective sides.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with S.T. No. 212 of 2014 arising out of Gua P.S. Case No. 52 of 2005 (G.R. No. 529 of 2005 (S).

One Budhwa Dhanwar was apprehended who had disclosed about the various incriminating articles kept at Moranponga forest which were subsequently recovered.

The petitioner seems to have been implicated on the confession of a co-accused. The petitioner is in custody since 10.09.2013.

It appears that one of the co-accused Chara Honhaga @ Ronde Honhaga has been granted bail by this Court in B.A. 6694 of 2019.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-III at Chaibasa in connection with S.T. No. 212 of 2014 arising out of Gua P.S. Case No. 52 of 2005 (G.R. No. 529 of 2005 (S).

(RONGON MUKHOPADHYAY,J.)